

give wide publicity to such concessions for the larger interest of the industry and expedite formalities?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) to (c). Deep sea fishing Trawlers operating under the scheme of 100% Export Oriented units are eligible for the supply of High Speed Diesel Oil for propulsion free of Excise duty in accordance with the Central Excise Notification No. 123/81 issued on 2nd June, 1981 in connection with the scheme of 100% Export Oriented Units. The Unity are required to apply to the concerned Collector of Central Excise having jurisdiction over their operation to avail of the concession. Due publicity to this facility is accorded through the Marine Products Development Authority and through other organisations such as the Federation of Indian Export Organisation, Association of 100% Export Oriented Units etc. A monthly meeting with the 100% EOUs is held in the Ministry of commerce where publicity to this facility as well as to other measures is accorded.

Besides the supply of fuel oil free of Excise Duty for propulsion, government have issued a Press Note on 1.10.87 announcing that Diesel Oil at international prices would be made available to units which export over 25% of the product for use on captive power generating equipment for supplementary power generation.

#### **Import- Export Pass Book Scheme**

6942. SHRI YASHWANTRAO GADAKH PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether it is proposed to rationalise the import-export pass book scheme; and

(b) if so the details thereof and the objective in view?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) and (b). The rationalisation of Import-Export Pass Book Scheme was also considered along with other schemes while formulating the Import-Export policy for 1988-91. The details of the Scheme are contained in chapter XX of the Import - Export policy for 1988-91.

#### **Delay in Opening of Bank Branches After Issue of Licences**

6943. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) the names of such nationalised banks as have not opened their branches though they were granted licences (i) 5 years (ii) 4 Years (iii) 3 years (iv) 2 years and (v) 1 year age;

(b) whether Government propose to take any action against the defaulting banks and make it incumbent on them to open the allotted branches within one year of the receipt of licence?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K.GADHVI) : (a) and (b). Reserve Bank of India (RBI) has reported that no licence issued five years back or four years back is pending with the banks at present, for opening branches. Age-wise and bank wise position of pending licences for opening branches in rural semi-urban, urban and metropolitan areas is set out in the Statement below. RBI has advised the banks that branches at the centres allotted under the current Branch Licensing Policy should be opened in a phased manner during the remaining period of the current Policy upto 31.3. 1990. Opening of branches would depend upon availability of adequate infrastructural facilities and, as such, there is no